

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 8

IA No. 1050/2024  
in  
CP (IB) No. 209/Chd/Hry/2022  
(Order Reserved on 29.04.2024)

**IN THE MATTER OF:**

MHTC Mobile Accessories Pvt. Ltd.

...Petitioner

Vs.

ADSUN Telecom Industries Pvt. Ltd.

...Respondent

**Under Section:** 7, IBC 2016, R 11 NCLT

**Order delivered on 30.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Applicant in IA No. 1050/2024 : Mr. Irshaan Singh Kakkar, Advocate

**ORDER**

The present application has been filed by the petitioner seeking permission to withdraw the **CP (IB) No. 209/Chd/Hry/2022** in which the order was reserved yesterday after hearing the arguments. Withdrawal is permitted. Thus the present application i.e. **IA No. 1050/2024** is **disposed of accordingly** and **CP (IB) No. 209/Chd/Hry/2022 is dismissed as withdrawn**. File be consigned to the record room.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**  
Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**